



Considering the rival submissions of the parties, learned counsel for the petitioner is directed to implead informant namely, Ritesh Kashyap as opposite party no. 2.

Let notice be issued to the opposite party no.2 under both process i.e. under registered cover with A/D as well as under ordinary process, for which requisite must be filed with a period of two weeks.

State counsel is directed to file detail counter affidavit on the basis of material collected during investigation within a period of four weeks.

Informant / opposite party no. 2 is also at liberty to file detail counter affidavit.

Put up this case after appearance of opposite party no.2.

In the meantime, no coercive steps shall be taken against the petitioner / not to arrest the petitioner in connection with Argora P.S. Case No. 122/2020, pending in the court of J.M., 1<sup>st</sup> Class, Ranchi.

**(Kailash Prasad Deo, J.)**

Sunil-Jay/